

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA(CAA)-152(PB)/2017

IN THE MATTER OF:

CRA Exploration (India) Private Limited
And RIO Tinto Exploration India Private Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act

Order delivered on 21.12. 2017

Coram:

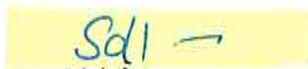
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Abhishek Seth & Mr. Kushagra Seth, Advs
For the Respondent:

ORDER

Hearing is deferred to 15.01.2018.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

21.12.2017
VINEET